

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of decision: 3-1-1996

OA No. 334/94

Union of India and Another

.. Applicants

VERSUS

Regional Labour Commissioner (C), Ajmer and others

.. Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

For the Applicants .. Mr. K.N.Sharma

For the Respondents 3 and 4 .. Mr. C.B.Sharma

ORDER

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicants, Union of India and Superintendent, Post Offices, Sawai Madhopur, have filed this application under section 19 of the Administrative Tribunals Act, 1985, assailing the order passed by the Regional Labour Commissioner (C), Ajmer, directing the applicants to deposit Rs. 3266.64 by way of compensation etc.

2. We have heard the counsel for the applicants and 3&4 counsel for the respondents and have carefully perused the records.

3. This application is directed against the order dated 21-3-94 passed by the Authority under the Minimum Wages Act, 1948 and Regional Labour Commissioner (C), Ajmer. It should be noted here that the Hon'ble Supreme Court in a Petition for Special Leave to Appeal (Civil) No. 20141/95, decided on 6-11-1995, Divisional Personnel Officer Vs Central Industrial Tribunal and Others, has held that the Central Administrative Tribunal has no jurisdiction to entertain C.I.T. an application made under section 19 of the Administrative

Tribunals Act, 1985, against the award/order of the Labour Court. It has also been held that the Tribunal has no jurisdiction to entertain an application against the award of the Industrial Tribunal. In view of this decision, we are of the view that the present application is not maintainable. This application is, therefore, rejected. Application/papers shall be returned to the applicants for presentation before an appropriate legal forum.

(O.P.Sharma)

Member (A)

G.K.K.
(Gopal Krishna)
Vice-Chairman